

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) Delhi Police have informed that, on 8.4.98, Ms. Miriko Koseki, a Japanese citizen was abducted at about 5.00 A.M., while on her morning walk, from Garhi Area near Iskon Temple by four occupants of a dark blue Maruti car. A case FIR No. 264/98 u/s/ 365/354/34 IPC was registered at Police Station Lajpat Nagar, New Delhi. Ms. Koseki was later found abandoned on the main road in Mandawali area. The lady was got medically examined at Swami Daya Nand Hospital, Delhi. However, she could not make a statement due to shock and trauma caused by the incident. She was taken away by the officials of the Japanese Embassy on the assurance that she would be brought for recording her statement as soon as she was fit to do so. However, Ms. Koseki left the country on 11.4.98 without giving any statement to the police.

#### Worker in Un-organised Sector

2124. SHRI CHANDU LAL AJMEERA:  
SHRI RATILAL KALIDAS VARMA:

Will the Minister of LABOUR be pleased to state:

(a) whether any study has been undertaken in respect of workers in Un-organised sector to increase their partnership with organised sector workers; and

(b) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) No, Sir.

(b) Does not arise.

#### Visit by Specialist Doctors to CGHS Dispensaries

2125. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that Central Government Health Scheme beneficiaries have to drive to Government hospitals due to irregular/scant visit of the Specialist doctors to their dispensaries;

(b) if so, whether it is necessary for the heart and blood pressure patients to get their ECG before prescribing treatment;

(c) if so, whether the CGHS dispensaries have such arrangements in their respective dispensaries;

(d) if so, the details thereof, dispensary-wise; and

(e) if not, the steps taken by the Government to ensure punctuality of the doctors to visit their dispensaries regularly and provide ECG facility in these dispensaries?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) As per current policy, specialists of the Government Hospitals visit CGHS dispensaries which have been designated as "Nodal" centres. Such Nodal centres have been formed by clubbing three to four dispensaries for the purpose of specialist consultations. However, due to unavoidable circumstances, if any specialist is not able to visit the dispensary, in such cases the CGHS beneficiaries may visit the specialist in Government hospitals.

(b) It is for the treating specialist to decide whether ECG is required as part of the treatment.

(c) to (e) E.C.G. machines have been provided in some of the CGHS Dispensaries. Whenever any complaint about irregular attendance of doctors is received, the same is looked into and further necessary action taken to ensure punctuality of doctors.

#### Illegal Trade of Human Beings

2126. SHRI SUSHIL KUMAR SHINDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item published in the *Times of India* of April 8, 1998 regarding the regular operation of trade in humans through "Bhaiya Mandi" in Hoshiarpur;

(b) if so, the details thereof;

(c) whether the Government have made any inquiries in this reported trade;

(d) if so, the details thereof; and

(e) the remedial measures taken to check such illegal trade?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) to (e) Information in regard to the allegations contained in the Press Report and the stage of investigation into the matter is being collected from the State Government of Punjab, and will be laid on the Table of the House.

[Translation]

#### Employment to OBC

2127. SHRI R.S. GAVAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have introduced any self-employment scheme for the Other Backward Class in Maharashtra;

(b) if so, the amount of financial assistance provided to the youth under this scheme during 1996-97; and

(c) the provision made for the allocation of funds during 1997-98?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Sir, The National Backward Classes Finance and Development Corporation (NBCFDC) provides loans for self-employment ventures at concessional rates of interest to the eligible members of OBCs through State Channelising Agencies (SCAs) throughout the country including Maharashtra.

(b) During the year 1996-97, Rs. 1,483 crores were disbursed to SCAs in Maharashtra.

(c) No State-wise provision is made by NBCFDC.

[English]

MR. SPEAKER : Now, please take your seat.

[Translation]

SHRI LALU PRASAD (Madhepura) : Mr. Speaker, Sir, no reply has been given to my question. ....(Interruptions)

[English]

MR. SPEAKER : Now, Papers to be laid on the Table of the House.

[Translation]

DR. SHAFIQR RAHMAN BARQ (Moradabad) : Mr. Speaker, Sir, it is an important issue ....(Interruptions) it should be debated ....(Interruptions)

[English]

SHRI G.M. BANATWALLA (Ponnani) : I have given an Adjournment Motion on Ayodhya. ....(Interruptions)

MR. SPEAKER : Shri Banatwalla, please take your seat.

....(Interruptions)

12.01 hrs.

## PAPERS LAID ON THE TABLE

### Notifications Under Citizenship Act, 1955 etc.

[English]

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : I beg to lay on the Table:

- (1) A copy of the Citizenship (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 141 (E) in Gazette of India dated the 19th March, 1998, under sub-section (4) of section 18 of the Citizenship Act, 1955

[Placed in Library. See No. LT 541/98]

- (2) A copy of the National Human Rights Commission (Group A and Group 'B' Posts) Recruitment (Amendment) Rules 1998 (Hindi and English versions) published in Notification No. G.S.R. 137 (E) in Gazette of India dated the 18th March, 1998, under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993.

[Placed in Library. See No. LT 542/98]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 20 of the Protection of Human Rights Act, 1993:

- (i) Annual Report of the National Human Rights Commissions for the year 1996-97.

- (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1996-97.

[Placed in Library. See No. LT 543/98]

- (4) A copy of the Arms (Amendment) Rules, 1997 (Hindi and English version) Published in Notification No. G.S.R. 1 in Gazette of India dated the 3rd January, 1998, under sub-section (3) of section 44 of the Arms Act, 1959.

[Placed in Library. See No. LT 544/98]

### Memorandum of Understanding between the Fertilisers and Chemicals Travancore Ltd. etc. with Department of Fertilisers for the year 1998-99

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARANALA) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) :

- (i) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilisers, Ministry of Chemicals and Fertilizers for the year 1998-99.

[Placed in Library. See No. LT 545/98]

- (ii) Memorandum of Understanding between the Pyrites, Phosphates and Chemicals Limited and the Department of Fertilisers, Ministry of Chemicals and Fertilisers for the year 1998-99.

[Placed in Library. See No. LT 546/98]